

- Observations/Recommendations of the Committee contained in its Ninety-second Report (Seventeenth Lok Sabha) on “Functioning of Railway Mail Service and Road Transport Network in Department of Posts”;
- (iii) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and sixth Report (Seventeenth Lok Sabha) on “Avoidable Payment of Compensation Charges for Low Power Factor - V.O. Chidambaranar Port Trust”;
- (iv) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in its One Hundred and fifteenth Report (Seventeenth Lok Sabha) on “Catering Services in Indian Railways”; and
- (v) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and eighteenth Report (Seventeenth Lok Sabha) on “Inordinate delay in setting up of Indian National Defence University (INDU)”.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

SHRI NIRANJAN BISHI (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2024-25):-

- (i) Seventh Report of the Committee on ‘Demands for Grants (2025-26)’ of the Ministry of Tribal Affairs; and
- (ii) Eighth Report of the Committee on ‘Demands for Grants (2025-26)’ of the Ministry of Minority Affairs.

REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS

MR. CHAIRMAN: Hon. Members, eight notices have been received under Rule 267. The notices of Shri Sukhendu Sekhar Ray, Shri Saket Gokhale, Shrimati Mausam B Noor, Shrimati Mamata Thakur, Ms. Dola Sen, Shri Ritabrata Banerjee have demanded discussion over the alleged lapse of the Election Commission in issuance